

**FORM A**  
**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF JC WORLD HOSPITALITY PRIVATE LIMITED**

| RELEVANT PARTICULARS |                                                                                                                                       |                                                                                                                                                                                                                                                                                                                      |
|----------------------|---------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1.                   | Name of corporate debtor                                                                                                              | JC WORLD HOSPITALITY PRIVATE LIMITED                                                                                                                                                                                                                                                                                 |
| 2.                   | Date of incorporation of corporate debtor                                                                                             | 18/09/2012                                                                                                                                                                                                                                                                                                           |
| 3.                   | Authority under which corporate debtor is incorporated / registered                                                                   | Registrar of Companies, Delhi<br>(Company incorporated under Companies Act, 1956)                                                                                                                                                                                                                                    |
| 4.                   | Corporate Identity No. / Limited Liability Identification No. of corporate debtor                                                     | <b>U55101DL2012PTC242418</b>                                                                                                                                                                                                                                                                                         |
| 5.                   | Address of the registered office and principal office (if any) of corporate debtor                                                    | <b>Registered Office :</b> E-2/3, Vasant Vihar, New Delhi – 110057<br><br><b>Project Office :</b> Plot No. C1-K, Jaypee Greens Wishtown, Sec-128, Noida-201304, Uttar Pradesh                                                                                                                                        |
| 6.                   | Insolvency commencement date in respect of corporate debtor                                                                           | <b>CIRP Commencement Date : 13/12/2019</b> (by the order of Hon'ble NCLT, New Delhi Bench in (IB) 256/(ND)/2019)<br>(Copy of order received on 18/12/2019)                                                                                                                                                           |
| 7.                   | Estimated date of closure of insolvency resolution process                                                                            | 10/06/2020 (180days from the date of commencement of Insolvency Resolution Process)                                                                                                                                                                                                                                  |
| 8.                   | Name and registration number of the insolvency professional acting as interim resolution professional                                 | <b>Name :</b> Mr. Manish Gupta<br><br><b>Registration No :</b> IBBI/IPA-001/IP-P01131/2018-19/11826                                                                                                                                                                                                                  |
| 9.                   | Address and e-mail of the interim resolution professional, as registered with the Board                                               | <b>Address :</b> M P R & Co., E-62, LGF, Lajpat Nagar-II, New Delhi-110024<br><br><b>Email Address :</b> ip.manishgupta31@gmail.com                                                                                                                                                                                  |
| 10.                  | Address and e-mail to be used for correspondence with the interim resolution professional                                             | <b>Address :</b> M P R & Co., E-62, LGF, Lajpat Nagar-II, New Delhi-110024<br><br><b>Email Address :</b> irp.jcworld@gmail.com                                                                                                                                                                                       |
| 11.                  | Last date for submission of claims                                                                                                    | <b>01/01/2020</b>                                                                                                                                                                                                                                                                                                    |
| 12.                  | Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional   | Allottees of Commercial Space under the Real Estate Project (Financial Creditors) of the Corporate Debtor                                                                                                                                                                                                            |
| 13.                  | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | 1. Mr. Sunil Kumar<br>Insolvency Professional, Regn No : IBBI/IPA-002/IP-N00628/2018-2019/11884<br><br>2. Mr. Sanjeet Kumar Sharma<br>Insolvency Professional, Regn No : IBBI/IPA-001/IP-P01132/2018-19/11827<br><br>3. Mr. Shashi Sharma<br>Insolvency Professional, Regn No : IBBI/IPA-001/IP-P01261/2018-19/12093 |



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| 14. | (a) Relevant Forms and<br>(b) Details of authorized representatives<br>are available at: | <b>Web link :</b> <a href="https://ibbi.gov.in/downloadform.html">https://ibbi.gov.in/downloadform.html</a><br><br><b>Physical Address:</b><br>Insolvency & Bankruptcy Board of India (IBBI)<br>7th Floor, Mayur Bhawan, Shankar Market,<br>Connaught Circus, New Delhi -110001 |
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Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the JC WORLD HOSPITALITY PRIVATE LIMITED on 13/12/2019.

The creditors of **JC WORLD HOSPITALITY PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 01/01/2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [*Allottees of Commercial Space under the Real Estate Project (Financial Creditors) of the Corporate Debtor*] in Form CA.

The submission of claims is to be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The claim with proof is to be submitted in following specified forms along with documentary proof in support of claim:

- Form B – for Claims by Operational Creditors except workmen and employees
- Form C – for Claims by Financial Creditors
- Form CA – for Claims by Financial Creditors in a class
- Form D – for Claims by workmen and employees
- Form E – for Claims by authorised representatives of workmen and employees
- Form F – for Claims by Creditors (Other than Financial Creditors and Operational Creditors of the Corporate Debtors)

The above-mentioned forms can be downloaded from the website [www.ibbi.gov.in](http://www.ibbi.gov.in) (Insolvency and Bankruptcy Board of India)

Submission of false or misleading proofs of claim shall attract penalties.

Place : Delhi  
Date : 21/12/2019

  
Manish Gupta  
Interim Resolution Professional  
Regn No.: IBBI/IPA-001/IP-P01131/2018-19/11826